

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**M/S BNH INFRA PROJECTS (INDIA) PRIVATE LIMITED**  
**OPERATING IN THE BUSINESS OF CIVIL ENGINEERING/CONSTRUCTION AT ODISHA,**  
**MAHARASHTRA, MADHYA PRADESH AND GUJARAT**

Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

<b>RELEVANT PARTICULARS</b>					
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	BNH Infra Projects (India) Private Limited CIN: U45202KA2007PTC044299 PAN: AADCN2649E				
2. Address of the registered office	No. 29, 4th floor, Nanjappa Mansion, KH Road, Shanti Nagar, Bangalore 560027				
3. URL of website	The information is uploaded on <a href="https://bnhcirp.in">https://bnhcirp.in</a>				
4. Details of place where majority of fixed assets are located	The movable assets of the Corporate Debtor are located at various sites at Odisha, Maharashtra, Gujarat and Madhya Pradesh.				
5. Installed capacity of main products/ services	Not applicable.				
6. Quantity and value of main products/ services sold in last financial year	<table border="1" style="width: 100%;"> <thead> <tr> <th style="text-align: center;">Financial Year</th> <th style="text-align: center;">Turnover*</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">2022-23</td> <td style="text-align: center;">Rs. 155,15 crores</td> </tr> </tbody> </table>	Financial Year	Turnover*	2022-23	Rs. 155,15 crores
	Financial Year	Turnover*			
2022-23	Rs. 155,15 crores				
* Based on the audited financial statements.					
7. Number of employees / workmen	22 as on Insolvency Commencement Date				
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL:	The information is uploaded on <a href="https://bnhcirp.in">https://bnhcirp.in</a> and further information can be sought through communication to the following email: E-mail: <a href="mailto:bnh.cirp@gmail.com">bnh.cirp@gmail.com</a>				
9. Eligibility for resolution applicants under section 25(2)(h) the Code is available at URL:	The information is uploaded on <a href="https://bnhcirp.in">https://bnhcirp.in</a> and further information can be sought through communication to the following email: E-mail: <a href="mailto:bnh.cirp@gmail.com">bnh.cirp@gmail.com</a>				
10. Last date for receipt of expression of interest	June 30, 2026				
11. Date of issue of provisional list of prospective resolution applicants	July 10, 2026				
12. Last date for submission of objections to provisional list	July 15, 2026				
13. Date of issue of final list of prospective resolution applicants	July 25, 2026				
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	July 30, 2026				
15. Last date for submissions of resolution plans	August 29, 2026				
16. Process email id to submit EOI	<a href="mailto:bnh.cirp@gmail.com">bnh.cirp@gmail.com</a>				
17. Details of the Corporate Debtor's registration status as MSME	Registered as Small Enterprise having UDYAM Registration Number: UDYAM-KR-03-0007732				



*Shirley Mathew*

**Shirley Mathew**  
**Resolution Professional of BNH Infra Projects (India) Private Limited (Under CIRP)**  
 Registration Number: IBBI/IPA-001/IP-P01043/2017-2018/11716  
 AFA Valid Till: December 31, 2026

**Address registered with IBBI:**  
 No 23, Fifth Cross Hutchins Road, St. Thomas Town, Bangalore 560084

**Date: June 15, 2026**  
**Place: Bangalore**



# Protests erupt against G7

THOUSANDS OF DEMONSTRATORS converged Sunday to show their discontent against the G7 group of rich countries, with US President Donald Trump and counterparts set to hold a summit starting a day later in nearby France.

Environmentalists and feminists joined foes of imperialism, defenders of independent media, supporters of Palestinian rights and others in a lakeside park in Geneva for a march across town. A boat whose sail read "No G7" floated by, as sunbathers and swimmers



basked under blue skies. Swiss and French authorities have deployed thousands of police to provide security for

the three-day summit starting Monday in the resort town of Evian-les-Bains, France. The leaders are set to discuss issues

including the Middle East, Ukraine and global economic imbalances.

Authorities have blocked off roads, banned unauthorised gatherings and pledged financial support for businesses who could be hit by unrest. Scores of businesses and shops have boarded up their storefronts with wooden panels as a precaution - leery of upheaval that left a trail of damage in Geneva during a similar summit in Evian in 2003. Only seven of the 35 roadway border crossings will remain open.

—PTI

## FROM THE FRONT PAGE

# Govt set to revamp IndiaAI Mission

WHILE THE CURRENT IndiaAI Mission has largely focused on building compute infrastructure and supporting the development of indigenous AI models, there is a growing feeling that the rapid proliferation of open-source models has altered the landscape. "There are already tens of thousands of open-source models available globally and the number continues to grow rapidly. The question is no longer simply about creating

another model. The focus is shifting towards building capabilities that ensure that our long-term interests are protected," officials said.

According to them, discussions are now centred on four broad pillars - sovereignty, safety, talent and research - which are expected to form the basis of a revamped IndiaAI framework.

The sovereignty pillar is expected to focus on ensuring that critical AI infrastructure, datasets and strategic capabilities remain available to Indian users irrespective of geopolitical developments. The recent restrictions imposed on access to advanced AI systems have reinforced concerns that frontier technologies could increasingly become subject to national security considerations and export controls.

Safety is emerging as another key area as governments worldwide grapple with questions around AI governance, cybersecurity risks, model misuse and accountability. Officials said India intends to develop capabilities not only in deploying AI systems but also in evaluating, auditing and securing them.

**KAMDHENU LIMITED**  
CIN: L27101HR1994PLC092205  
Regd. Office: 2<sup>nd</sup> Floor, Tower A, Building No. 9, DLF Cyber City, Phase-III, Gurugram (Haryana)-122001  
Ph: 91-124-4604500 Email: cs@kamdhenulimited.com Website: www.kamdhenulimited.com

### Notice to the Shareholders

Transfer of Equity Shares held in Kamdhenu Limited ("the Company") to the Investor Education and Protection Fund (IEPF)

Notice is hereby given that pursuant to the provisions of the Section 124(6) of the Companies Act, 2013, read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (as amended from time to time) and other applicable rules, notifications and circulars, if any, the shares in respect of which the dividend remains unpaid / unclaimed for a period of seven consecutive years are required to be transferred to the Demat Account of the IEPF Authority. Pursuant to the said rules the dividend declared for the financial year 2018-19, which remained unclaimed for a period of seven consecutive years will be transferred to IEPF on or before 29<sup>th</sup> October, 2026. The Corresponding shares on which the dividends remained unclaimed for seven consecutive years will also be transferred to IEPF.

Notice is being sent to shareholders whose dividend is lying unclaimed for seven consecutive years and whose shares are liable to be transferred to IEPF. The Company has uploaded full details containing names, Folio No. / DP-ID - client-ID of such shareholders in this respect on its website at [www.kamdhenulimited.com](http://www.kamdhenulimited.com). The shareholders of the Company who have not encashed their dividend since financial year 2018-19 are being given an opportunity, as per the prescribed rules, for claiming their unclaimed dividend by making a written application under physical signature(s) to the Company at the Registered Office of the Company or to Kfin Technologies Limited, Registrar and Share Transfer Agent (RTA) of the Company.

In case the dividend is not claimed by the concerned shareholders by 14<sup>th</sup> October, 2026, the company shall proceed to transfer such dividend and shares to IEPF authority without further notice.

The shareholders may please note that unclaimed / unpaid dividend and equity shares transferred to the IEPF can be claimed from the IEPF Authority by making an online application in the prescribed Form IEPF-5 (available on the website [www.iepf.gov.in](http://www.iepf.gov.in)) and thereafter sending a duly signed physical copy of the same along with the requisite documents enumerated in Form IEPF-5 to the Nodal Officer at the registered office address of the Company for verification of the claim.

Please note that no claim shall lie against the company in respect of unclaimed dividend and equity shares transferred to IEPF.

For any queries on the above matter, shareholders are requested to contact company's Registrar and Shares Transfer Agent, Mr. Suresh Babu D, Senior Manager, Corporate Registry at Kfin Technologies Limited, Selenium Building, Tower-B, Plot Nos. 31 & 32, Financial District Nanakramguda, Serilingampally Mandal, Hyderabad - 500032. Tel: +91-40-67161517, email id: einward.ris@kfinetech.com.

For Kamdhenu Limited  
Sd/-  
Khem Chand  
Company Secretary & Compliance Officer  
FCS: 10065

Date: 14.06.2026  
Place: Gurugram

**यूको बैंक UCO BANK**  
Head Office - II  
DIT - Procurement & Infrastructure  
3 & 4, DD Block, Sector - 1, Salt Lake, Kolkata-700064

**NOTICE INVITING TENDER**

UCO Bank invites tender for Selection of SMS Aggregators for Implementation of SMS and Co-Related Services through GeM.

For more details, please refer to <https://www.uco.bank.in> & [www.gem.gov.in](http://www.gem.gov.in)

(Deputy General Manager)  
DIT - Procurement & Infrastructure

Date: 15.06.2026

**Bata India Limited**  
CIN: L19201WB1931PLC007261  
Registered Office: 27B, Camac Street, 1<sup>st</sup> Floor, Kolkata - 700016  
Telephone: +91 33 2289 5796 | Fax: +91 33 2289 5748  
E-mail: share.dept@bata.com | Website: www.bata.in

### SPECIAL WINDOW FOR SHARE TRANSFER

Pursuant to the SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated January 30, 2026, the Company has facilitated a special window for fresh lodgement / re-lodgement of share transfer requests. The special window is open since February 5, 2026 and will remain open till February 4, 2027, only for transfer requests where share transfer deeds were executed prior to April 1, 2019, irrespective of whether or not lodged before April 1, 2019 and the original security certificate is available. Eligible shareholders may submit their transfer requests along with the original security certificate and other requisite documents to the Company's Registrar and Share Transfer Agent (RTA) - MJFG Intime India Private Limited (Formerly Link Intime India Private Limited) at C 101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai, Maharashtra - 400083, Phone No. +91 8108116767. Please note that these shares shall be mandatorily credited to the transferee, only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. These securities shall not be transferred / lien-marked / pledged during lock-in period.

For BATA INDIA LIMITED  
Sd/-  
NITIN BAGARIA  
Company Secretary and Compliance Officer

Place: Gurugram  
Date: June 13, 2026

**DEN NETWORKS LIMITED**  
Regd. Office: Unit No.116, First Floor, C Wing Bldg. No. 2, Kailas Industrial Complex, L.B.S Marg Park Site Vikhroli (W), Mumbai - 400 079, Maharashtra, India  
E-mail: [investorrelations@denonline.in](mailto:investorrelations@denonline.in), Tel: +91-22-25170178, Website: [www.denetworks.com](http://www.denetworks.com)  
CIN: L92490MH2007PLC344765

### NOTICE

#### SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION (DEMAT) OF PHYSICAL SHARES

Please note that a Special Window for transfer and dematerialisation (demat) of physical shares will remain open up to February 04, 2027 as per SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated January 30, 2026 ("SEBI Circular").

This facility is available to those investors who had purchased physical shares of DEN Networks Limited ("the Company") prior to April 01, 2019, and:

- (a) had not lodged the shares for transfer; or
- (b) had lodged the shares for transfer, but the same were rejected, returned, or not attended to due to deficiencies in documentation.

#### Applicability of the Special Window

For clarity regarding the applicability of this window to transfer the deeds executed before April 1, 2019, investors may refer to the matrix below:

Lodged for transfer before April 01, 2019?	Is the Original Share Certificate available with the Investor?	Whether eligible to lodge in the Special Window?
No - it is fresh lodgement	Yes	Yes (subject to conditions stated in the SEBI Circular)
Yes, but was rejected/ returned earlier	Yes	No
Yes, was lodged	No	No
No, was not lodged	No	No

Kindly note that request(s) which are accompanied by original share certificate(s) along with transfer deed(s) and other supporting documents will only be considered under the Special Window.

Investors wishing to avail this Special Window may contact the Company's Registrar and Transfer Agent, KFIN Technologies Limited (Unit: DEN Networks Limited), having their address at Selenium Tower-B, Plot Nos.31 & 32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032.

For further details, investors may refer to the SEBI Circular available at: <https://tinyurl.com/29ab3727>

Queries may be addressed to [einward.ris@kfinetech.com](mailto:einward.ris@kfinetech.com)

For DEN Networks Limited  
Sd/-  
Hema Kumari  
Company Secretary & Compliance Officer

Date: June 15, 2026  
Place: New Delhi

**IFCI LIMITED**  
Regd. Office: IFCI Tower, 61 Nehru Place, New Delhi-110019, Tel: 011-4173 2000/ 4179 2800  
Email: [complianceofficer@ifcilt.com](mailto:complianceofficer@ifcilt.com)  
Website: [www.ifcilt.com](http://www.ifcilt.com)  
CIN: L74899DL1993GOI053677

### Special Window for Transfer and Dematerialisation of Physical Securities.

Notice is hereby given that pursuant to the Securities Exchange Board of India (SEBI) Circular HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated January 30, 2026 (SEBI Circular), SEBI has opened another Special Window for transfer and dematerialization ("demat") of physical securities which were sold/purchased prior to April 01, 2019. This special window shall remain open for a period of one year from February 05, 2026, to February 04, 2027. The special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/processor/ otherwise. However, securities which have been transferred to Investor Education and Protection Fund (IEPF) shall not be considered under this window for processing.

The eligible shareholders may submit their request to the Company at the above address or to Registrar and Share Transfer Agent [R&STA] of the Company, i.e. MCS Share Transfer Agent Limited, at 179-180, DSICD Shed, 3<sup>rd</sup> Floor, Okhla Industrial Area, Phase-I, New Delhi - 110020. E-mail id - [helpdesk@delhi@gmcsregistrars.com](mailto:helpdesk@delhi@gmcsregistrars.com).

During the said period, the securities which are re-logged for transfer shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period. The investor/transferee is required to fulfil the conditions as required/mentioned in SEBI Circular for Lodgement of their requests.

The SEBI Circular can be accessed at [https://www.sebi.gov.in/legal/circulars/jan-2026/ease-of-doing-investment-special-window-for-transfer-and-dematerialisation-of-physical-securities\\_99411.html](https://www.sebi.gov.in/legal/circulars/jan-2026/ease-of-doing-investment-special-window-for-transfer-and-dematerialisation-of-physical-securities_99411.html) and is also available on the website of the Company at [https://www.ifcilt.com/2025/SEBI\\_Special\\_Window\\_30Jan2026.pdf](https://www.ifcilt.com/2025/SEBI_Special_Window_30Jan2026.pdf)

**Update KYC and Dematerialization** - The shareholders who are holding shares in physical form are requested to update their KYC and requested to convert their physical share certificates into dematerialized form. Further, shareholders holding share in Demat are requested to update their KYC details with their Depository Participants.

For IFCI Limited  
(Priyanka Sharma)  
Company Secretary

Date: 15.06.2026  
Place: New Delhi

**JINDAL SA LIMITED**  
REGD. OFF.: A-1, UPSIDC INDL. AREA, NANDGAON ROAD, KOSI KALAM, DISTT. MATHURA - 281 403  
CIN: L27104UP1984PLC023979

### NOTICE

(for the attention of Equity Shareholders of the Company)

#### Sub: Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Authority

This notice is hereby given pursuant to the provisions of section 124(6) of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") notified by the Ministry of Corporate Affairs regarding transfer of all the shares in respect of which dividend remain unpaid and not claimed for the seven consecutive years or more to Investor Education and Protection Fund (IEPF) Authority.

In view of above provisions, the Company had intimated to the concerned shareholders whose shares are liable to be transferred to IEPF Authority under the said Rules for taking the appropriate actions.

The concerned shareholders holding shares in physical form may note that the Company would be issuing Letter of Confirmation in lieu of the original shares certificates held by them for the purpose of transfer of shares to IEPF Authority and upon such issue of Letter of confirmation, the original share certificates shall stand cancelled. Similarly, the shares held in demat mode shall also be transferred to IEPF Authority by signing the demat slips by the Company officials on behalf of such shareholders. The shareholders may further note that unclaimed shares transferred to IEPF Authority including all the benefits accruing on them, if any, can be claimed back from IEPF Authority after following the procedure prescribed by the Rules.

You are, therefore, informed to claim your unpaid/unclaimed dividend from 2018-2019 immediately or write otherwise to the Company. In case the Company does not receive any communication from the concerned shareholders by 25<sup>th</sup> September 2026, or such other date as may be extended the Company shall, with a view to comply with the requirements of the Rules, transfer the shares to the IEPF Authority by due date as per the procedure stipulated in the Rules.

The copy of the above Rules has been up-loaded by the Company at its website (i.e. [www.jindalsaw.com](http://www.jindalsaw.com)) along with details of such shareholders and the shares due for transfer to IEPF Authority. You may visit the website of the Company for necessary information in this regard.

In case of shareholders having any queries on the subject matter and the Rules, they may contact the Company Secretary, Jindal Saw Limited at 28, Shivaji Marg, Najafgarh Road, Near Karampura Delhi- 110015 Tel : 011-61462259, 011-61462237, E-mail : [investors@jindalsaw.com](mailto:investors@jindalsaw.com)

For JINDAL SA LIMITED  
SUNIL K. JAIN  
COMPANY SECRETARY  
FCS: 3056

Place: New Delhi  
Date: 15<sup>th</sup> June 2026

**PNB GILTS LIMITED**  
CIN: L74899DL1996PLC077120  
Regd. Office: 5, Sansad Marg, New Delhi - 110001  
Tel: 011-23325759, 23325779  
Email: [pnbgilts@pnbgilts.com](mailto:pnbgilts@pnbgilts.com); Website: [www.pnbgilts.com](http://www.pnbgilts.com)

### NOTICE

#### Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Authority

In terms of Section 124(6) of the Companies Act, 2013 ("Act") read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time ("Rules"), and other applicable provisions of the Act, if any, notice is hereby given to the shareholders of PNB Gilts Limited ("the Company") as under-

As per the said Act and Rules, the Company is required to transfer all shares, in respect of which dividend has not been paid or unclaimed by the shareholders for a period of seven (7) consecutive years or more, to the Investor Education and Protection Fund (IEPF) Authority.

In compliance with the rules, the Company has already sent individual notice(s) to those shareholders, at their latest available address/e-mail id, whose dividend amount is lying unclaimed and unpaid for past seven (7) consecutive years and the corresponding equity shares are liable to be transferred to the IEPF Authority. The list of such shareholders, including names of such shareholders and their folio number/ DPID-Client ID is available on the Company's website <https://www.pnbgilts.com>. Shareholders are requested to verify the details of unclaimed dividends and the shares liable for transfer to the IEPF Authority.

The concerned shareholders, holding shares in physical form and whose shares are liable to be transferred to IEPF Authority, may note that the Company would be issuing new share certificate(s) in lieu of the original held by them for the purpose of dematerialisation and transfer of shares to IEPF Authority as per Rules and upon such issue, the Company shall inform the depository by way of Corporate Action to convert the new share certificate into DEMAT form and transfer in favour of IEPF Authority. The original share certificate(s), which are registered in the name of original shareholders, will stand automatically cancelled and be deemed non-negotiable.

Shareholders are requested to claim the dividend declared for the financial year 2018-19 and onwards before the same is transferred to the IEPF so as to reach the Company on or before September 21, 2026.

For claiming dividend, following documents will be required:

- In case of equity shares held in physical form: Shareholders holding physical shares are requested to forward the Forms ISR 1, ISR 2 (with original cancelled Cheque bearing the name of the shareholder), SH 13 and Indemnity Bond in the format prescribed by the Company to the Registrar and Share Transfer Agent of the Company - MCS Share Transfer Agent Ltd., 179-180, 3rd Floor, DSICD Shed, Okhla Industrial Area, Phase-I, New Delhi - 110020, Ph: 011-4140 6149, 4140 6150, 4140 6151 or write an email at [helpdesk@delhi@gmcsregistrars.com](mailto:helpdesk@delhi@gmcsregistrars.com) on or before September 21, 2026 for claiming such unpaid dividend(s) so that the shares are not transferred to IEPF. The relevant forms can be downloaded from the website of the Company at [www.pnbgilts.com](http://www.pnbgilts.com).
- In case of equity shares held in the Electronic form: A request letter along with a self certified copy of Demat Account Statement (Client master list) showing name, address, demat and bank account details registered against the demat account and Indemnity Bond in the format prescribed by the Company has to be sent.

In case the Company does not receive any communication from the concerned shareholders, on or before September 21, 2026, the Company will be constrained to transfer the dividend to the IEPF by the due date in compliance with the rules. The corresponding shares on which dividend is unclaimed for seven (7) consecutive years and all future benefits arising on such shares shall also be transferred without any further notice.

The Company, however, will not transfer such shares where there is a specific order of Court or Tribunal or any other statutory authority restraining any transfer of shares and payment of dividend or where such shares are pledged or hypothecated under the provisions of the Depositories Act, 1996. The concerned shareholders, therefore, are requested to immediately communicate to the Company with the copy of the order in case of any injunctions / restraints orders etc. obtained from any court / statutory authority with respect to transfer of shares or payment of dividend.

The shareholders may further note that the details made available by the Company on its website shall be deemed as adequate notice in respect of issue of new share certificate(s) by the Company for the purpose of transfer of shares to IEPF Authority pursuant to the Rules.

Upon transfer, the Shareholders will be able to claim these equity shares only from the IEPF Authority by making an online application the details of which are available at [www.iepf.gov.in](http://www.iepf.gov.in) and sending a physical copy of the same duly signed to the Company along with the requisite documents enumerated in the "Web Form IEPF-5". Please note that no claim shall lie against the company in respect of unclaimed dividend as well as shares which are transferred to IEPF. Shareholders can claim the dividend and corresponding shares transferred to IEPF including all benefits accruing on such shares, if any, from IEPF authorities after following the procedure prescribed in the Rules.

In case the shareholder(s) have any queries please contact the Company's RTA i.e. MCS Share Transfer Agent Ltd., 179-180, 3rd Floor, DSICD Shed, Okhla Industrial Area, Phase-I, New Delhi - 110020. Ph: 011-4140 6149, 4140 6150, 4140 6151 Email - [helpdesk@delhi@gmcsregistrars.com](mailto:helpdesk@delhi@gmcsregistrars.com), else you can also write your concern to the nodal officer of the Company at 011-23325759/5779, email: [monika.kochar@pnbgilts.com](mailto:monika.kochar@pnbgilts.com)

The information contained in this notice is also available on the Company's website [www.pnbgilts.com](http://www.pnbgilts.com) and on the website of Stock Exchanges i.e. BSE limited at [www.bseindia.com](http://www.bseindia.com) and National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com).

For and on behalf of PNB Gilts Limited  
Sd/-  
(Monika Kochar)  
Company Secretary & Nodal Officer  
M. No. F6514

Place: New Delhi  
Date: 14.06.2026

## ATHER ENERGY LIMITED

Corporate Identity Number: L40100KA2013PLC093769  
Registered Address: 3<sup>rd</sup> Floor, Tower D, IBC Knowledge Park, #4/1 Bannerghatta Main Road, Bengaluru - 560 029, Karnataka, India  
Website: [www.atherenergy.com](http://www.atherenergy.com) | Email: [cs@atherenergy.com](mailto:cs@atherenergy.com)  
Tel: +91 80 8646 5750

### NOTICE OF POSTAL BALLOT

Members are hereby informed that pursuant to provisions of Section 110 of the Companies Act, 2013 and the Companies (Management and Administration) Rules, 2014 read with General Circular Nos. 14/2020 dated April 8, 2020 and 17/2020 dated April 13, 2020, and subsequent Circulars issued in this regard, the latest being General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs and Circulars issued by the Securities and Exchange Board of India ("SEBI") (hereinafter collectively referred to as "Circulars"), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and any other applicable law, rules, circulars, notifications and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), a Postal Ballot Notice dated June 12, 2026, seeking approval of the Members of the Company to transact the Businesses as set out below by way of passing the resolutions captured in the Postal Ballot Notice, only by way of remote e-Voting process ("e-Voting"), has been sent electronically to the Members:

S.No.	Description of Resolution	Type of Resolution
1	Raising of funds by issue of equity shares through qualified institutions placement, in one or more tranches, for an aggregate amount of up to INR 1,500 crores.	Special Resolution

Pursuant to the Circulars, the Company has completed the dispatch of electronic copies of the Postal Ballot Notice along with Explanatory Statement on Saturday, June 13, 2026 to all Members of the Company, who have registered their e-mail address with the Company or with their Depository Participant as on Friday, June 05, 2026 ("Cut-Off Date"). The Postal Ballot Notice is also available on the Company's website at <https://www.atherenergy.com/investor-relations/governance/postal-ballot>, websites of the Stock Exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively and on the website of National Securities Depositories Limited ("NSDL") at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

In accordance with the provisions of the Circulars, members can vote only through the remote e-Voting process. Members whose names appear on the Register of Members/List of Beneficial Owners as on Cut-Off Date, will be considered for the purpose of e-Voting and voting rights shall be reckoned on the paid-up value of Equity Shares registered in the name of the Member as on that date. A person who is not a Member on the Cut-Off Date shall treat this notice for information purposes only.

The Company has engaged the services of NSDL for providing e-Voting facility to all its Members. The e-Voting facility will be available during the following period:

Commencement of e-Voting period	Monday, June 15, 2026 at 09:00 AM (IST)
Conclusion of e-Voting period	Tuesday July 14, 2026 at 05:00 PM (IST)

Members are requested to note that e-Voting shall not be allowed beyond 05:00 PM (IST) on Tuesday, July 14, 2026.

Members who have not registered/updated their e-mail address are requested to register the same with the Depository through their Depository Participant(s).

The instructions on the process of e-Voting, including the manner in which Members who have not registered their e-mail addresses can cast their vote through e-Voting, are provided in the Postal Ballot Notice.

The Board of Directors have appointed CS Biswajit Ghosh, (Membership No. F8750) or in his absence CS Pramod S M (Membership No. F7834), Partners of M/s. BMP & Co, LLP, a Practising Company Secretary firm, Bengaluru as the Scrutinizer to conduct the Postal Ballot/e-Voting process in a fair and transparent manner.

The results of Postal Ballot through e-Voting (along with the Scrutinizer's report) will be declared by the Chairperson of the Company or any other person authorised by the Chairperson latest by Thursday, July 16, 2026 and will also be displayed on the website of the Company at <https://www.atherenergy.com/investor-relations/governance/postal-ballot> and shall be communicated to the Stock Exchanges, NSDL and Registrar and Transfer Agent.

In case of any queries or grievances with respect to e-Voting, Members can contact NSDL on 1800-1020-990/ 1800-224-430 or contact Mr. Falguni Chakraborty, Deputy Manager, NSDL at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). Members can also contact Mr. Ashok Sherugar, AVP - Technology Group, MJFG Intime India Private Limited at C 101, 247 Park, 1st Floor, L B S Marg, Vikhroli (West), Mumbai - 400083. Contact details: [ashok.sherugar@in.mps.mfg.com](mailto:ashok.sherugar@in.mps.mfg.com) ; Contact Number- 022-49186000.

By Order of the Board of Directors  
For Ather Energy Limited  
Sd/-  
Puja Aggarwal  
Company Secretary and Compliance Officer  
Membership No.: A49310

Date: June 12, 2026  
Place: Bengaluru

**DCM SHRIRAM LIMITED**  
CIN: L74899HR1989PLC137147  
Regd. Office: Plot no. 62, Sector 32, Institutional Area, Gurugram, Haryana - 122001  
Tel.: 91 124 4513700  
E-mail: [shares@dcmsriram.com](mailto:shares@dcmsriram.com)  
Website: [www.dcmsriram.com](http://www.dcmsriram.com)

### SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUEST OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30<sup>th</sup> January 2026, all shareholders are hereby informed that a special Window is being opened for a period of one year, from 5<sup>th</sup> February 2026 to 4<sup>th</sup> February 2027 to facilitate re-lodgement of transfer requests of physical shares.

This facility is available for such request which were rejected or sold/purchased prior to 1<sup>st</sup> April 2019.

The aforesaid investors are encouraged to take advantage of this opportunity, by furnishing the necessary documents to the Company's RTA i.e. KFin Technologies Limited, Selenium Tower B, Plot Nos. 31 &





ಭಾರತ-ಫ್ರಾನ್ಸ್ ತಾಂತ್ರಿಕ ಪಾಲುದಾರಿಕೆ ನಿರ್ಣಾಯಕ

ಮೊದಲನೇ ಪ್ರತಿಯಿಂದ... ಸ್ಪಾಟ್ ಆಫ್ ಶಕ್ತಿ ಭಾರತದ ಯುವ ಖೇಳಗಿಯ ಬಾಹ್ಯಾಕಾಶ ಸಮೀಕರಣಕ್ಕೆ ಮತ್ತು ಗ್ರೀನ್ ಫೈರ್‌ಲೈನ್ ವಲಯಗಳಲ್ಲಿ ಅದ್ಭುತ ಕ್ರಾಂತಿ ಮಾಡುತ್ತಿದೆ.

ಮಹತ್ವದ ಮೈಲಿಗಲ್ಲು ಈ ಮೂರು ದಿನಗಳ ಜಾಗತಿಕ ಸಮಾವೇಶದಲ್ಲಿ ಭಾರತದ 120 ಕ್ಕೂ ಹೆಚ್ಚು ಅತ್ಯಾಧುನಿಕ ದೀಪ್-ಟೆಕ್ ಸ್ಪಾಟ್ ಆಫ್‌ಗಳ ಹಾಗೂ ಐಟಿಗಳಂತಹ ಉನ್ನತ ತಂತ್ರಜ್ಞಾನ ಸಂಸ್ಥೆಗಳು ಭಾಗವಹಿಸಿ, ಜಾಗತಿಕ ಹೂಡಿಕೆದಾರರ ಗಮನ ಸೆಳೆಯುತ್ತಿವೆ.

ಓಕಿಪ್ ವಾಹನ ಅಪಘಾತ: ದೇವರ ದರ್ಶನ ಮುಗಿಸಿ ಬರುತ್ತಿದ್ದ 8 ಮಂದಿ ಸಾವು

ಉದಯಕಾಲ ನ್ಯೂಸ್ ಸೋಲಾಪುರ(ಮಹಾರಾಷ್ಟ್ರ): ಓಕಿಪ್ ವಾಹನವೊಂದು ರಸ್ತೆಯಲ್ಲಿನ ತೆರದ ಬಾವಿಯೊಂದಕ್ಕೆ ಉರುಳಿ ಬಿದ್ದು 8 ಜನರು ಸಾವನ್ನಪ್ಪಿರುವ ಘಟನೆ ಸೋಲಾಪುರ ಜಿಲ್ಲೆಯ ಮಲಿರಾಸ್ ತಾಲೂಕಿನ ಮಹಾಸ್ವರ್-ಪಂಥರಾಪುರ ರಸ್ತೆಯಲ್ಲಿ ಭಾನುವಾರ ಸಂಭವಿಸಿದೆ.

ಸಾರ್ ಆಗುಲೆ ಎಂಬುವವರು ತಮ್ಮ ಕುಟುಂಬ ಸದಸ್ಯರನ್ನು ಓಕಿಪ್ ವಾಹನದಲ್ಲಿ ದೇಗುಲಕ್ಕೆ ಕರೆದುಕೊಂಡು ಹೋಗಿದ್ದರು. ಮೃತಪಟ್ಟವರಲ್ಲಿ ಇಬ್ಬರು ಮಕ್ಕಳೂ ಇದ್ದಾರೆ. ಬಾವಿಗೆ ಬಿದ್ದಿದ್ದ ಇತರರನ್ನು ರಕ್ಷಣೆ ಮಾಡಲಾಗಿದೆ. ಮೃತದೇಹಗಳನ್ನು ಪಂಥರಾಪುರದ ಉಪ ಜಿಲ್ಲಾ ಆಸ್ಪತ್ರೆಗೆ ರವಾನಿಸಲಾಗಿದೆ.

ಕೃಷ್ಣ ನದಿಯಲ್ಲಿ ಮುಳುಗಿ ನಾಲ್ವರು ನೀರುಪಾಲು!

ಪಲ್ಲಾಡು (ಅಂಧ್ರ ಪ್ರದೇಶ): ಕೃಷ್ಣಾ ನದಿಯಲ್ಲಿ 10 ಜನರನ್ನು ಕರೆದೊಯ್ಯುತ್ತಿದ್ದ ದೋಣಿಯೊಂದು ಮುಳುಗಿ ಭಾರಿ ದುರಂತ ಸಂಭವಿಸಿದೆ. ಈ ವೇಳೆ ಮೂವರು ಮಕ್ಕಳು ಸೇರಿದಂತೆ ನಾಲ್ವರು ನೀರುಪಾಲಾಗಿರುವ ದುಃಖದ ಸಲ್ಲಾಡು ಜಿಲ್ಲೆಯಲ್ಲಿ ಭಾನುವಾರ ನಡೆದಿದೆ.

2,764 ಉಚಿತ ವಿದ್ಯಾರ್ಥಿಗಳ ಪಾಸ್ ವಿತರಣೆ

ಉದಯಕಾಲ ನ್ಯೂಸ್, ಬೆಂಗಳೂರು: ಶಾಲಾ-ಕಾಲೇಜು ವಿದ್ಯಾರ್ಥಿಗಳ ಫೋಟೋಗಳನ್ನು ಉಚಿತ ಬಸ್‌ಪಾಸ್ ಯೋಜನೆಗೆ ರಾಜ್ಯಾದ್ಯಂತ ಉತ್ತಮ ಪ್ರತಿಕ್ರಿಯೆ ವ್ಯಕ್ತವಾಗಿದ್ದು ಎರಡು ದಿನಗಳ ಅವಧಿಯಲ್ಲಿ ನಾಲ್ಕು ಸಾವಿರಿಗಿಂತ ಹೆಚ್ಚಿನ 2,764 ಉಚಿತ ವಿದ್ಯಾರ್ಥಿ ಪಾಸ್‌ಗಳನ್ನು ಯಶಸ್ವಿಯಾಗಿ ವಿತರಿಸಲಾಗಿದೆ.

ಶಿಕ್ಷಣದ ಪ್ರಗತಿ ಮತ್ತು ಫೋರಟ್ ವರದಿಯ ನೈಜಸಿತ್ತಿ...!!

ಬಿಜಿಪಿ ಸರ್ಕಾರ ರಾಜ್ಯದಲ್ಲಿ ಅಧಿಕಾರದಲ್ಲಿದ್ದಾಗ ಹಿಜಾಬ್ ಧರಿಸಿ ಶಾಲಾ-ಕಾಲೇಜುಗಳಿಗೆ ಬರಬಾರದು ಎಂದು ನಿರ್ಬಂಧ ಹೇರಿತ್ತು. ಆ ಸರ್ಕಾರ ಆ ನಿಲುವಿಗೆ ಸಮಾನತೆಯ ಕಾರಣ ನೀಡಿತು.

ಶೈಕ್ಷಣಿಕ ಸಮಾನತೆ ಸಾರುವುದೆಂದರೆ, ಶಾಲೆಗಳಲ್ಲಿ ಸಮವಸ್ತ್ರ ಕುರಿತು ಕರಾರು-ತಕರಾರು ಹುಟ್ಟು ಹಾಕುವುದಲ್ಲ, ಎಲ್ಲ ಮಕ್ಕಳಿಗೂ ದೊರಕುವ ಎತ್ತರ ಸಮಾನ ಸ್ಥಿತಿಯಲ್ಲಿರುವುದು. ಆಸಕ್ತಿ ವಿದ್ಯಾರ್ಥಿಗಳು ಎತ್ತರ ತಲುಪುತ್ತಾರೆ. ನಿರಾಸಕ್ತಿ ವಿದ್ಯಾರ್ಥಿಗಳು ಎತ್ತರ ತಲುಪಲು ಕೈ ಎತ್ತಲು ಹಿಂದೆ ಮುಂದೆ ನೋಡುತ್ತಾರೆ.

ಶೇ.100ರಷ್ಟು ಎಥೆನಾಲ್‌ಗೆ ಅನುಮೋದನೆ

ಮೊದಲನೇ ಪ್ರತಿಯಿಂದ... ಶೇ.100ರಷ್ಟು ಎಥೆನಾಲ್‌ನಲ್ಲಿ ಚಲಿಸುವ 'ಫೈಕ್ಸ್-ಫೋಯಲ್' ಮಾರ್ಕೆಟಿನಲ್ಲಿ ಬಿಡುಗಡೆಯಾಗುತ್ತಿರುವ ಮಾರುಕಟ್ಟೆಯ ಸುಜುಕಿಯ ವ್ಯಾಗನ್‌ಆರ್ ಬಿಡುಗಡೆ ಸಮಾರಂಭದಲ್ಲಿ ಭಾಗವಹಿಸಿದ ಕುರಿತು ಮಾತನಾಡುತ್ತಾ ಗಡ್ಡರಿ, ಶೇ.100ರಷ್ಟು ಎಥೆನಾಲ್‌ನಲ್ಲಿ ಚಲಿಸುವ ಮಾರುಕಟ್ಟೆಯ ಸುಜುಕಿಯ ವ್ಯಾಗನ್‌ಆರ್ ಬಿಡುಗಡೆ ಮಾಡುವ ಅವಕಾಶ ನನಗೆ ಸಿಕ್ಕಿರುವುದಕ್ಕೆ ಸಂತಸವಾಗಿದೆ.

ಮೊದಲನೇ ಪ್ರತಿಯಿಂದ... ಶೇ.100ರಷ್ಟು ಎಥೆನಾಲ್‌ನಿಂದ ಬಿಡುಗಡೆಯಾಗುವ ಎಂಎಂಎಸ್‌ನಿಂದ ಮುಂದಿನ ಎರಡು ತಿಂಗಳಲ್ಲಿ ಟೋಯೋಟಾ, ಸುಜುಕಿ ಮತ್ತು ಹುಂಡೈನಂತಹ ಕಂಪನಿಗಳು ಕೂಡಾ ಸಂಪೂರ್ಣವಾಗಿ ಶೇ.100ರಷ್ಟು ಎಥೆನಾಲ್‌ನಲ್ಲಿ ಚಲಿಸುವ ವಾಹನಗಳನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಿವೆ ಎಂದರು.

ಸಹ ಇದನ್ನು ಟೆಕ್ನಿಕಲ್‌ಗಳು ಮತ್ತು ನೆನಪಿಸಿಕೊಂಡರು. ಇದೇ ವೇಳೆ ಈ ಕುರಿತು ತಮ್ಮ ಮಾಹಿತಿಗಳನ್ನೂ ಹರಡಲಾಗುತ್ತಿತ್ತು ಎಂದು ತಿಳಿಸಿದರು. ಈ ಕುರಿತು ಬಂದು ನಿರ್ದೇಶನವನ್ನು ತಿಳಿಸಿದ ಗಡ್ಡರಿ, ಒಮ್ಮೆ ವ್ಯಕ್ತಿಯೊಬ್ಬರು ನನಗೆ ಕರೆ ಮಾಡಿ, ತಮ್ಮ ಬೆಂಟ್ ಕೆಟ್ಟುಹೋಗಿದೆ. ವಾಹನವನ್ನು ಮೆಕ್ಯಾನಿಕ್ ಬಳಸಿ ತೆಗೆದುಕೊಂಡು ಹೋದಾಗ, ಎಥೆನಾಲ್ ಹಾಕಿದ್ದರಿಂದ ವಾಹನ ಕೆಟ್ಟಿದೆ ಎಂದು ತಿಳಿಸಿದ್ದಾಗಿ ಹೇಳಿದರು.

ಧನ್ಯವಾದಗಳು. ನಾಗ್ಪುರ ವಿವಿಧ ವಲಯಗಳಲ್ಲಿ ಗಮನಾರ್ಹ ಕೆಲಸಗಳಿಗೆ ಸಾಕ್ಷಿಯಾಗಿದೆ. ಇಂಥ ಯೋಜನೆಗಳಲ್ಲಿ ಆಕ್ಟಿವ್ ಪಾತ್ರ ಮತ್ತು ಲೂಡ್ ಪಾಕ್ ಸೇರಿವೆ. ನಾವು ಪ್ರಸ್ತುತ ಪಾಪ ಉದ್ಯಾನವನವನ್ನೂ ಅಭಿವೃದ್ಧಿಪಡಿಸುತ್ತಿದ್ದೇವೆ. ಮೆಟ್ರೋದ 1ನೇ ಹಂತ ಪೂರ್ಣಗೊಳಿಸಿದ್ದೇವೆ. ಈಗ 3ನೇ ಹಂತಕ್ಕಾಗಿ ಏರ್ಪಡಿಸಿದ ಯೋಜನಾ ವರದಿ (ಡಿಪಿಆರ್) ಸಿದ್ಧಪಡಿಸುತ್ತಿದ್ದೇವೆ.

ಬಿಡದಿ ಟೆನಿಸ್‌ಶಿಪ್ ಸರ್ಕಾರಿ ರಿಯಲ್ ಎಸ್ಟೇಟ್ ಯೋಜನೆ

ಮೊದಲನೇ ಪ್ರತಿಯಿಂದ... ಅಮೇಲೆ ಆದರಲ್ಲಿ ಒಂದು ಸಾವಿರ ಎಕರೆ ಭೂಮಿಯನ್ನು ಕೈಬಿಡಲಾಯಿತು. ಇವೆಲ್ಲವೂ ಕಣ್ಣು ಮುಂದೆಯೇ ನಡೆದಿವೆ. ಆದರೆ ಕನಿಷ್ಠ ಕೆಂಪಣ್ಣಿ ಆಯೋಗ ರಚನೆ ಮಾಡಿದರು. ಆ ವರದಿ ಎಲ್ಲಿ ಕೊಳೆಯುತ್ತಿದೆಯೋ ಗೊತ್ತಿಲ್ಲ ಎಂದು ಕುಮಾರಸ್ವಾಮಿ ಮಾರ್ಮಿಕವಾಗಿ ನುಡಿದರು.

ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿಗೆ ಎಳ್ಳಷ್ಟು ಉಪಯೋಗ ಆಗದೆ ಈ ಯೋಜನೆಯನ್ನು ತಮ್ಮ ಸ್ವಾರ್ಥಕ್ಕಾಗಿ, ರಿಯಲ್ ಎಸ್ಟೇಟ್ ಮಾಘಿಯಾದೊಂದಿಗೆ ಕೈಜೋಡಿಸಿ ರೈತರ ಭೂಮಿಯನ್ನು ಲೂಟಿ ಹೊಡೆಯಲು ಹೊರಟಿದ್ದಾರೆ. ಈ ಟೆನಿಸ್‌ಶಿಪ್ ನಮ್ಮ ಪಕ್ಷ ರೈತರ ಪರವಾಗಿ ನಿಲ್ಲುತ್ತದೆ. ಅವರ ಜತೆ ನಿಂತು ಕಾನೂನು ಹೋರಾಟ ನಡೆಸುತ್ತೇವೆ.

ಕೆ.ಪಾಟೀಲ್ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ಸತ್ಯಶೋಧನಾ ಸಮಿತಿ ರಚನೆ ಮಾಡಿ ಐದೂ ಸ್ಥಳಗಳಲ್ಲಿ ಸತ್ಯಶೋಧನೆ ಮಾಡಿದ್ದರಲ್ಲಾ. ಆ ಸತ್ಯಶೋಧನಾ ವರದಿ ಎಲ್ಲಿ ಹೋಯಿತು? ಅದನ್ನು ಜನರ ಮುಂದೆ ಇಡಿ. ಯಾವ ಉದ್ದೇಶಕ್ಕೆ ಅದು ಈ ಯೋಜನೆಯನ್ನು ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷದ ನಾಯಕರು ಏರ್ಪಡಿಸಿದರು ಎಂಬುದನ್ನು ಸಾರ್ವಜನಿಕವಾಗಿ ಜನರ ಮುಂದೆ ಹೇಳಲಿ ಎಂದು ಕುಮಾರಸ್ವಾಮಿ ಒತ್ತಾಯ ಮಾಡಿದರು.

ಡಿಕ್ಕಿ ಹೆಸರಿಗೆ ಮಸಿ ಬಳಿಯು ಯತ್ನ: ಶಾಸಕ ಹೆಚ್.ಸಿ.ಬಾಲಕೃಷ್ಣ

ಮೊದಲನೇ ಪ್ರತಿಯಿಂದ... ಕುಮಾರಸ್ವಾಮಿ ನಿಜವಾಗಿಯೂ ರೈತರ ಪರವಾಗಿ ಇದ್ದಿದ್ದರೆ ಅದು ಈ ಯೋಜನೆಯನ್ನು ಏಕೆ ಶಿಕ್ಷಿಸಿ ಕೈಬಿಡಲಿಲ್ಲ. ಸುಮ್ಮನೆ ರೈತರನ್ನು ಎತ್ತಿ ಕಟ್ಟುವ ಕೆಲಸವನ್ನು ಕುಮಾರಸ್ವಾಮಿ ಅವರು ಮಾಡಬಾರದು ಯೋಜನೆ ಕೈಬಿಡುವಂತೆ ರೈತರು ಮನವಿ ಮಾಡಿದರೂ, ಆಗ ಕುಮಾರಸ್ವಾಮಿ ಅದನ್ನು ತಮ್ಮ ಕನಸಿನ ಕೂಸು, ಈಗ ಅದೇ ಯೋಜನೆಗೆ ವಿರೋಧ ವ್ಯಕ್ತಪಡಿಸುತ್ತಿದ್ದಾರೆ ಎಂದು ಶಾಸಕ ಬಾಲಕೃಷ್ಣ ವಾಗ್ಧಾಳಿ ನಡೆಸಿದರು.

ವಿಳಿಕ್ಕುಸುತ್ತಿದ್ದಾರೆ ಮೊದಲು ನಿಮ್ಮ ಗೋಸುಂಜಿ ನಾಟಕವನ್ನು ಬಿಡಿ ಎಂದರು. ಕುಮಾರಸ್ವಾಮಿ ಆಲೂಗಡ್ಡೆ ಬೆಳೆದು ಆಸಿ ಸಂಪಾದನೆ ಮಾಡಿದ್ದಾರೆಯೇ? ಸ್ವತಃ ಡಿ.ಕೆ.ಶಿವಕುಮಾರ್ ಅವರು ಈಗಾಗಲೇ ಫೋರ್‌ಷೇಸಿಯನ್ನು ಮಾಡಿದ್ದಾರೆ ನಾನು ಮೂಲತಃ ಬಿಸಿನೆಸ್ ಮ್ಯಾನ್ ಎಂದು.

ಮುಂದೆ ಬಂದು ಪ್ರಮಾಣ ಮಾಡಲಿ ಎಂದು ಶಾಸಕ ಬಾಲಕೃಷ್ಣ ಸವಾಲನ್ನು ಹಾಕಿ, ರೈತರಿಗೆ ಪರಿಹಾರ ನೀಡುವ ವಿಚಾರದಲ್ಲೂ ಕುಮಾರಸ್ವಾಮಿ ಅವರೇ 40 ಶೇಕಡಾ ಅಭಿವೃದ್ಧಿ ಭೂಮಿ ನೀಡುವ ತೀರ್ಮಾನ ಮಾಡಿದ್ದರು. ಸ್ವಸ್ತಕ ನಮ್ಮ ಸರ್ಕಾರ ವಸತಿ ಪ್ರದೇಶಕ್ಕೆ 50% ಹಾಗೂ ವಾಣಿಜ್ಯ ಪ್ರದೇಶಕ್ಕೆ 45% ಅಭಿವೃದ್ಧಿ ಭೂಮಿ ನೀಡಲು ಮುಂದಾಗಿದೆ ಎಂದು ತಿಳಿಸಿದರು.

ಟೋಮೊಟೊ ದರದಲ್ಲಿ ದಿಥೀರ್ ಏರಿಕೆ

ಮೊದಲನೇ ಪ್ರತಿಯಿಂದ... ಹಾಗಾಗಿ ಬೇಡಿಕೆ ತಕ್ಕಂತೆ ಉತ್ಪಾದನೆ ಕೂಡ ಬಂದರೆ ರೈತರಿಗೆ ಈ ಬಾರಿ ಟೋಮೊಟೊ ಸುಗ್ಗಿ ಅಂದರೆ ತಪ್ಪಾಗೋದಿಲ್ಲ. ಇನ್ನು ಎರಡು ಮೂರು ತಿಂಗಳು ಟೋಮೊಟೊ ಉತ್ಪಾದನೆ ಬೆಲೆ ಇರಲಿಲ್ಲ, ಮುಂದಿನ ಒಂದು ತಿಂಗಳಲ್ಲಿ ಮೂಟೆ ಟೋಮೊಟೊ ಬೆಲೆ ಸಾವಿರ ಗಡಿಮಾಟುವ ಸಾಧ್ಯತೆ ಕೂಡ ಇದೆ.

ಕರ್ನಾಟಕಕ್ಕೆ ಒಂದೇ ವರ್ಷದಲ್ಲಿ ಶೇ.76ರಷ್ಟು ಅನುದಾನ: ನಿರ್ಮಲಾ

ಮೊದಲನೇ ಪ್ರತಿಯಿಂದ... ಪ್ರಧಾನಿ ಮೋದಿಯವರು, ರಾಜ್ಯಗಳು ಅಭಿವೃದ್ಧಿಯಾಗದೆ ದೇಶ ಅಭಿವೃದ್ಧಿ ಹೊಂದುವುದಿಲ್ಲ ಎಂಬ ಪರಿಕಲ್ಪನೆ ಹೊಂದಿರುವವರು, ಹೀಗಾಗಿ ರಾಜ್ಯಗಳಿಗೆ ಬಡ್ಡಿರಬೇಕೆ ಸಾಲ ನೀಡುತ್ತಿದ್ದೇವೆ. 18 ಸಾವಿರ ಕೋಟಿಗಿಂತಲೂ ಅಧಿಕ ಹಣವನ್ನು ಹಣಕಾಸು ಆಯೋಗದ ಶಿಫಾರಸು ಇಲ್ಲದಿದ್ದರೂ ರಾಜ್ಯಗಳಿಗೆ ನೀಡಿದ್ದೇವೆ, ಅದು ಕರ್ನಾಟಕಕ್ಕೂ ಸಿಕ್ಕಿದೆ ಎಂದು ವಿತ್ತ ಸಚಿವರು ತಿಳಿಸಿದರು.

ಲೋಕಸಭೆ ವಿಷಯ ನಾಯಕ ಹಾಗೂ ಕಾಂಗ್ರೆಸ್ ನಾಯಕರು ದೇಶದ ಅರ್ಥಿಕತೆಯನ್ನು ಮೇಲಕ್ಕತ್ತಲು ಜನರು ನೀಡಿರುವ ಕೊಡುಗೆಯನ್ನು ಕಡೆಗಣಿಸುವುದು, ಅನುಮಾನಗಳನ್ನು ಸೃಷ್ಟಿಸುವ ಮೂಲಕ ನಾಗರಿಕರನ್ನು ದಾರಿತಪ್ಪಿಸುತ್ತಿದ್ದಾರೆ ಎಂದು ನಿರ್ಮಲಾ ಸೀತಾರಾಮನ್ ಆರೋಪಿಸಿದರು.

ರಾಜ ಮಾರ್ಗ

ಉದಯಕಾಲ ವಿಶೇಷ - ಒಪ್ಪಂದದ ಮೇರೆಗೆ ದೇ: 9386065892

ಎನ್ನುವುದು ಅವರ ಆರಂಭಿಕ ಬರುತ್ತಿತ್ತು. ರಾಜ್ಯದ ಶೈಕ್ಷಣಿಕ ವ್ಯವಸ್ಥೆಯ ಕುಸಿರಿಗೆ ಹಲವು ಕಾರಣಗಳನ್ನು ನೀಡಬಹುದು. ಖಾಸಗಿ ಶಿಕ್ಷಣ ಸಂಸ್ಥೆಗಳು ಇಂಗ್ಲಿಷ್ ಹೆಸರಿನಲ್ಲಿ ಆಕರ್ಷಣೆ ವ್ಯಾಪಾರಕ್ಕಿಳಿದಿವೆ. ಪಾಲಕರು ಸಹ ಇಂಗ್ಲಿಷ್ ವ್ಯಾಪಾರಕ್ಕೆ, ಪ್ರತಿಷ್ಠೆಯ ಕಾರಣಕ್ಕಾಗಿ ತಮ್ಮ ಮಕ್ಕಳ ಬೌದ್ಧಿಕ ಬೆಳವಣಿಗೆಯನ್ನು ಲೆಕ್ಕಿಸದೆ, ಒತ್ತಡ ಹೇರುವ ಪರಿಪಾಠ ಜ್ಞಾನಿಯಾಗಿದೆ.

ಸಾಲಾಗಟ್ಟುತ್ತಿದ್ದಾರೆ

ಅರ್ಥಿಕ, ಶೈಕ್ಷಣಿಕ ಹಾಗೂ ಸಾಮಾಜಿಕ ಬೆಳವಣಿಗೆಗೆ ಖಾಸಗಿ ಶಿಕ್ಷಣದ ಮುಳುಗುವಿಕೆ ಪರಿಣಾಮಸ್ವರೂಪ ಎಂದು ಧೋರಣೆ ವರದಿ ಎಚ್ಚರಿಸಿದೆ. ಸರ್ಕಾರ ಶಾಲೆಗಳ ಬಗ್ಗೆ ಪಾಲಕರ ವಿಶ್ವಾಸ ಕುಂಠಿತವಾಗಿರುವುದನ್ನು ವರದಿಯಲ್ಲಿ ಉಲ್ಲೇಖಿಸಿದ್ದರಲ್ಲದೆ ಇಂಗ್ಲಿಷ್ ಹೆಸರಿನಲ್ಲಿ ಖಾಸಗಿ ಶಿಕ್ಷಣ ಸಂಸ್ಥೆಗಳು ಮಕ್ಕಳು ಹಾಗೂ ಪಾಲಕರನ್ನು ಆಕರ್ಷಿಸುವ ಬಗೆಯನ್ನೂ ಚರ್ಚಿಸಿದ್ದಾರೆ. ಖಾಸಗಿ ಶಿಕ್ಷಣ ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಮೂಲಭೂತ ಸೌಕರ್ಯಗಳಿಲ್ಲದಿದ್ದರೂ ಅಂಥ ಶಾಲಾ-ಕಾಲೇಜುಗಳಿಗೆ ಮಕ್ಕಳನ್ನು ಸೇರಿಸಲು ಪಾಲಕರು ಸಾಲಾಗಟ್ಟುತ್ತಿದ್ದಾರೆ.

ನಮೂನೆ-ಜಿ

Table with 2 columns: S.No and Details. Contains information about a recruitment process for a government organization, including dates, locations, and contact details.

Advertisement for 'ಶಿಕ್ಷಣದ ಪ್ರಗತಿ ಮತ್ತು ಫೋರಟ್ ವರದಿಯ ನೈಜಸಿತ್ತಿ...!!' featuring a portrait of a man and text discussing educational issues and the role of the government.